

10

The 1st May 1963

No.LJL.8/63/5.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 29th April 1963)

ASSAM ACT No.X OF 1963

THE ASSAM EXCISE (AMENDMENT) ACT, 1963

(As passed by the Assembly)

[Published in the *Assam Gazette*, Extraordinary, dated the 2nd May 1963]

**An
Act**

further to amend the Assam Excise Act, 1910.

Preamble. Whereas it is expedient further to amend the Assam Excise Act, 1910, hereinafter called the principal Act, in the manner hereinafter appearing:

Eastern
Bengal and
Assam Act
No.I of
1910

It is hereby enacted in the Fourteenth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Excise (Amendment) Act, 1963.

(2) It shall have the like extent as the principal Act.
(3) It shall come into force at once.

Amendment of section 70 of the Eastern Bengal and Assam Act No. I of 1910 2. After sub-section (2) of section 70 of the principal Act, the following shall be added as sub-section (3), namely:—

“(3) Notwithstanding anything contained in this section, an Excise Officer not below the rank of an Inspector of Excise may, at any time, compound an offence under this Act in respect of manufacture and possession of pachwai exceeding the quantity that may be exempted under section 73 but not exceeding five seers, on payment by the person manufacturing or possessing such pachwai of a sum not exceeding twenty-five rupees.”

R. C. CHAUDHURI,
Joint Secy. to the Govt. of Assam,
Law Department.